## MESSAGES FROM THE LOK SABHA

Message from

I The President's Emoluments and Pension (Amendment) Bill, 1990

II. The Salaries and Allowances of Officers of Parliament (Amendments Bill, 1990.

SECRETARY-GENERAL: Madam, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha.

## (I) ....

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to encolse the President's Emoluments and Pension (Amendment) Bill, 1990, as passed by Lok Sabha at its sitting held on the 31st May, 1990.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1990, as passed by Lok Sabha at its sitting held on the 31st May, 1990

2. The Speaker has certified that this this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of each of the Bills on the Table.

PAPERS LAID ON THE TABLE—
(Contd.)

Policy measures for the promotion of small csale and agro based industries and changes in the procedures of Industrial Approvals

THE MINISTER OF STATE IN THE DEPARTMENT OF SMALL SCALE INDUSTRIES & AGRO AND RURAL INDUSTRIES IN THE MINISTRY OF INRUSTRY (SHRI SRIKANTA JENA): Madam, I lay on the Table a copy (in English and Hindi) of the Policy measures for the promotion of small scale and agro-based industries and changes in procedures of Industrial Approvals (Interruptions)

THE DEPUTY CHAIRMAN: This is a Supplementary List of Business for May 31, 1990.

SHRI JAGESH DESAI (Maharashtra): This is a policy statement and should come by way of a statement and not as a paper laid on the Table so that we can seek clarifications.

SHRI P. UPENDRA: They can seek clarifications tomorrow.

SHRI KAMAL MORARKA (Rajasthan): We shall have a full-scale discussion. There is no problem. I am with you.

THE DEPUTY CHAIRMAN: Now we have the Constitution (Sixty-sixth Amendment) Bill, 1990

SEVERAL HON MEMBERS: To-

THE DEPUTY CHAIRMAN: Then we have Half-an-Hour Discussion by Shri N.K.P. Salve

SEVERAL HON. MEMBERS: That also we will have tomorrow

SHRI N. K. P. SALVE (Maharashtra): Madam, it is the unanimous wish of the entire House that this discussion be taken up tomorrow

THE DEPUTY CHAIRMAN: Yesterday, we had decided that we will have it today.

श्राके भाषण का टाइम जत्म हो गया है। साल्वे माहब का मैटर श्रा गया है इसलिए उनको बोलने दािंग। मंत्रे जो श्रार तैयार होंगे तो हम को कोई तकलोफ नहीं है। श्राः हो या कल हो।

श्री एन० के० पी० सालवे: मैडम, मेरा वात सूनिए। एकाडिंग टुजपेपर जब दोनों कांस्ट.ट्रामन अमेंडनेट बिल पास हो जाए तो उसके बाद मेरा नंबर है। तो जब तक दानों त्रिल पास नहीं होते? हम नहीं ते सकते हैं।

THE DEPUTY CHAIRMAN: Your point is correct, because yesterday you pointed out that it was to be taken up at 6 o'clock. Now we have decided that after both the Bills are passed, it will be taken up. So technically you are right. Now I will request the Minister ... Please, have some patience.

मंत्री जी, आप अगर इचाइन दें तो कल हो चाए। If you wish, we can have it tomorrow after the Bills are passed.

SHRI JAGESH DESAI: We want to raise points only. There will be no discussion.

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): Even tomorrow, there is a lot of business before the House

THE DEPUTY CHAIRMAN: Are you going to make a promise before the House that half-an-hour will mean half an hour?

SHRI N.K.P. SALVE: So far as I am concerned, I will take as many...

THE DEPUTY CHAIRMAN: Let me hear him. Have some consideration for Salve Sahib

SHRI N.K.P. SALVE: I will take as many minutes as you will allow me. You press the bell and I will sit down.

THE DEPUTY CHAIRMAN: Then I request the hon. Minister and the Members who want to take it up today that we are going to have the Halfan-Hour Discussion in half an hour and we will finish it within that time tomorrow.

The House is adjourned till 11 A.M. tomorrow

The House then adjourned at ten minutes past seven of the cock til eleven of the clock on Friday, the 1st June, 1990.